

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 31 JAN 1994

APPLICATION NO(s) 785 of 1993.

APPLICANTS: T.Mmesha v/s. RESPONDENTS: Sr. Supdt. of Posts,  
Shimoga and others.

TO.

1. Sri.G.Venkateshala  
Advocate, No.16,  
Second Floor,  
S.S.B.Mutt Bldg,  
Tank Bund Road, Bangalore-9.
2. Sri.M.Vasudeva Rao,  
Central Govt. Stng. Counsel,  
High Court Bldg, Bangalore-1.
3. Post Master General,  
Karnataka Circle,  
Bangalore- 560001.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-xxx-

Please, find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 17-01-1994.

Issued on  
31/1/94

Olc

S. G. Shanthi 31/1  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH : BANGALORE

APPLICATION NO. 785/93

MONDAY THIS THE SEVENTEENTH DAY OF JANUARY, 1994

Present: Shri V. Ramakrishnan, Member (A)

Shri A. N. Vujjanaradhya, Member (J)

T. Umesh, Majör, Branch Postmaster, Kabase, Makkimane Post, Thirthalli Taluk, Shimoga District, Pin-577 202  
...Applicant

By Advocate Shri G. Venkatachala

Versus

1. Senior Supdt. of Posts, Shimoga Division, Shimoga-577 202.

2. Assistant Supdtd of Posts, Shimoga West Sub-Division, Shimoga-577 201.

...Respondents

By Advocate Shri M. Vasudeva Rao, Addnl. C.G.S.C.

O R D E R

Shri V. Ramakrishnan, Member (A)



We have heard the learned counsel for the applicant and also Shri M. Vasudeva Rao, the learned standing counsel. On the last occasion we had directed "We direct the respondents to ascertain the position of the criminal case from the Dy. Commissioner, who has advised them about the institution of the case and take a final decision regarding 'B' report submitted by the Police in the criminal case."

2. Shri M.V.Rao informs us that the department has taken up the matter with the Dy. Commissioner of Police regarding the present position about the 'B' report of Police, which is stated to be pending before the Court. The department should follow up the matter with the Police authorities to ascertain the Court's directions in this regard and take appropriate decision in the light of any further police report pertaining to the applicant.

With this observation, the matter is finally disposed off with no orders as to costs.

Sd-

17/11/47  
(A. N. VUJJANARADHYA)  
MEMBER (J)

100

Sd-

17/11/47  
(V. RAMAKRISHNAN)  
MEMBER (A)

TRUE COPY

*S. S. S. S. S.*  
SECTION OFFICER  
ADDITIONAL BENCH  
BANGALORE